

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO.3792**

**TO BE ANSWERED ON THE 9<sup>TH</sup> AUGUST, 2016/SHRAVANA 18, 1938, (SAKA)**

**AMENDMENT IN SEDITION LAW**

**3792. SHRI HARI OM PANDAY:  
SHRI NARANBHAI KACHHADIYA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has any proposal to re-examine the provisions of the sedition law and make amendments therein;**
- (b) if so, the details thereof and the reasons therefor;**
- (c) the time by which amendment in the sedition law is likely to be effected; and**
- (d) the details of key changes, implications and likely impact of the above decision on social harmony?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (d): The Ministry of Home Affairs has written to the ministry of Law and Justice to request the Law Commission of India to study the usage of the provisions of the Section 124A (Sedition) of IPC and suggest amendments, if any. The matter is under consideration of the Law Commission of India.**

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